

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 02/09 scheduled to be held on 14.04.2009 but actually held on 21.04.2009.

The Meeting No. 02/09 of Norms Committee-II was held on 14.04.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
	Shri A. K. Mishra, Asst IA	M/o Steel
4.		
5.	Shri K.K. Funda, AD	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

2	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.

3	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

4	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Norms Committee, after deliberating upon the case, decided to call for some information from the firm as per DHI letter dated.....			

5	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

6	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:31.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.

7	Case No.: 41/15/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM09/	RLA File :05/24/040/00046/AM09/	Lic.No/Date:0510219762 25.04.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI & DC(SSi) for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

8	Case No.: 24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

9	Case No.: 23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per SION S.No. C-1860. R/A may take suitable consequential action accordingly.			

10	Case No.: 4/46/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:2/81-ALC2/2009	Status:Deferred
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		14.04.2009	and Re-indexed
HQ File :01/81/050/00687/AM09/	RLA File :07/24/040/00057/AM09/	Lic.No/Date:0710057567 26.05.2008	Defer Date:14.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

11	Case No.: 11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Weight of the export product may be indicated as 21600 kg. in the licence. 2. Quantity of import items is recommended as applied for. 3. Alloy word may be added in description of the export product. R/A may take suitable consequential action accordingly.			

12	Case No.: 4/19/81-ALC2/2008	Party Name:ADLEC SYSTEMS (P) LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM09/	RLA File :05/24/040/00126/AM09/	Lic.No/Date:0510221997 12.06.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

13	Case No.: 15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			
14	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			
15	Case No.:1/17/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM09/	RLA File :06/24/040/00017/AM09/	Lic.No/Date:0610013648 08.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			
16	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			
17	Case No.:8/17/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM09/	RLA File :07/24/040/00161/AM09/	Lic.No/Date:0710058399 09.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed			

that the reply furnished by the firm is not proper and decided to call the firm for personal hearing. The firm may also be requested to come with separate replies for all their cases at the time of hearing. The case stands deferred and to be re-listed on 28.04.2009.

18	Case No.:9/17/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM09/	RLA File :07/24/040/00758/AM08/	Lic.No/Date:0710058407 09.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

19	Case No.:15/17/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM09/	RLA File :07/24/040/00137/AM09/	Lic.No/Date:0710058421 10.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

20	Case No.:25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of S.No. 3, 4, 5(with cost of indigenous inputs) and 11of Standard Deficiency Format.			

21	Case No.:26/17/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM09/	RLA File :05/24/040/00096/AM09/	Lic.No/Date:0510223839 15.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 09.06.2009.			

22	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Weight of export product may be indicated as 126.80 MT. 2. Quantity of import item at S.No. 1 may be reduced to 61.418 MT inclusive of 7% wastage. 3. Quantity of import item at S.No. 2 may be reduced to 21.225 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

23	Case No.:30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

24	Case No.:31/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM09/	RLA File :11/24/040/00079/AM08/	Lic.No/Date:1110017836 17.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(27)/09/TSW/B/154 dated 27.03.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

25	Case No.:36/17/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM09/	RLA File :09/24/040/00157/AM09/	Lic.No/Date:0910034715 21.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

26	Case No.:37/17/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM09/	RLA File :09/24/040/00156/AM09/	Lic.No/Date:0910034716 21.07.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

27	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

28	Case No.:11/23/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM09/	RLA File :07/24/040/00261/AM09/	Lic.No/Date:0710059289 21.08.2008	Defer Date:14.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.

29	Case No.: 7/23/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM09/	RLA File :07/24/040/00266/AM09/	Lic.No/Date:0710059261 21.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of item at S.No. 3, 4, 5, 8, 9 and 11 of Standard Deficiency Format. 2. Catalogue and end use of item at S. no. 10. 3. Quantity of few components to be imported is not in multiple of quantity of export product. 4. Exact weight of Aluminium items, bifurcated for sheets/plates and other shapes which require imported Aluminium welding wire.			

30	Case No.: 8/23/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00342/AM09/	RLA File :07/24/040/00265/AM09/	Lic.No/Date:0710059262 21.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply furnished by the firm is not proper and decided to call the firm for personal hearing. The firm may also be requested to come with separate replies for all their cases at the time of hearing. The case stands deferred and to be re-listed on 28.04.2009.			

31	Case No.: 12/23/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM09/	RLA File :03/94/040/00407/AM09/	Lic.No/Date:0310483438 22.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

32	Case No.:13/23/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM09/	RLA File :04/24/040/00131/AM09/	Lic.No/Date:0410098141 22.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

33	Case No.:6/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM09/	RLA File :09/24/040/00208/AM09/	Lic.No/Date:0910035122 22.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

34	Case No.:22/23/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM09/	RLA File :32/24/040/00022/AM09/	Lic.No/Date:3210038649 27.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that RA has issued the AA under ad-hoc norms category. Hence, decide to close the case.			

35	Case No.:23/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM09/	RLA File :09/24/040/00616/AM08/	Lic.No/Date:0910035161 28.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Weight of export product may be indicated as 37311 kg.			

2. Quantity of import item at S.No. 1 may be allowed as applied for.

R/A may take suitable consequential action accordingly.

36	Case No.:24/23/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM09/	RLA File :09/24/040/00617/AM08/	Lic.No/Date:0910035162 28.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			
37	Case No.:25/23/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM09/	RLA File :05/24/040/00986/AM08/	Lic.No/Date:0510226406 28.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that this case has already been approved in meeting dated 17.02.2009. Hence decided to withdraw the case.			
38	Case No.:31/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM09/	RLA File :03/95/040/00503/AM09/	Lic.No/Date:0310484506 29.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the written recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Items of import nos. 1-4 may be allowed on net to net basis. 2. Items of import nos. 5-7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

39	Case No.:32/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00366/AM09/	RLA File :03/95/040/00501/AM09/	Lic.No/Date:0310484510 29.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the written recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Items of import nos. 1-4 may be allowed on net to net basis. 2. Items of import nos. 5-7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

40	Case No.:33/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM09/	RLA File :03/95/040/00502/AM09/	Lic.No/Date:0310484556 29.08.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the written recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Items of import nos. 1-4 may be allowed on net to net basis. 2. Items of import nos. 5-7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

41	Case No.:1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to			

refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.

42	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 09.06.2009.			

43	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

44	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 09.06.2009.			

45	Case No.:9/32/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00475/AM09/	RLA File :07/24/040/00406/AM09/	Lic.No/Date:0710060608 22.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as 1.05 kg/Kg. content in the export product.

R/A may take suitable consequential action accordingly.

46	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

47	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

48	Case No.:17/32/81-ALC2/2008	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00483/AM09/	RLA File :13/24/040/00016/AM09/	Lic.No/Date:1310027235 24.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import items at S.Nos. 1,3 & 4..			

2. Taking clue from SION C-504, quantities of import items at S.Nos.1 & 2 may be allowed as 22937 Kgs & 1049 Kgs respectively.
3. Quantities of import items at S.No.3 & 4 may be allowed as 5006 Kgs & 28195 Kgs respectively inclusive of 2 % wastage.

R/A may take suitable consequential action accordingly.

49	Case No.:24/32/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM09/	RLA File :05/24/040/00479/AM09/	Lic.No/Date:0510229948 24.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 26.05.2009.			

50	Case No.:23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

51	Case No.:26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

52	Case No.:27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

53	Case No.:28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

54	Case No.:31/32/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00497/AM09/	RLA File :05/24/040/00487/AM09/	Lic.No/Date:0510229979 27.10.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

55	Case No.:6/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM09/	RLA File :04/24/040/00204/AM09/	Lic.No/Date:0410100294 25.11.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

56	Case No.:3/40/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM09/	RLA File :10/24/040/00109/AM09/	Lic.No/Date:1010031862 11.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(12)/2009-IPHW dated 27.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

57	Case No.:4/40/81-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00602/AM09/	RLA File :31/21/040/00195/AM09/	Lic.No/Date:3110036402 11.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

58	Case No.:5/40/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM09/	RLA File :03/95/040/00531/AM09/	Lic.No/Date:0310497516 12.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 26.05.2009.			

59	Case No.:10/40/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00608/AM09/	RLA File :07/24/040/00489/AM09/	Lic.No/Date:0710061678 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to			

refer a copy of the application of the firm to C&PC for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.

60	Case No.:12/40/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM09/	RLA File :07/24/040/00510/AM09/	Lic.No/Date:0710061686 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

61	Case No.:14/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM09/	RLA File :03/95/040/01211/AM08/	Lic.No/Date:0310497852 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

62	Case No.:16/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00614/AM09/	RLA File :31/24/040/00242/AM09/	Lic.No/Date:3110036418 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: -			

1. Basis to calculate the requirement of item mentioned at S. No. 1-7 of import list, with supporting data, along with their use.
2. Use of Aluminium castings and justification of its quantity.
3. Wastage justification for all the items of import.

63	Case No.:17/40/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00615/AM09/	RLA File :31/24/040/00241/AM09/	Lic.No/Date:3110036419 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Basis to calculate the requirement of item mentioned at S. No. 1-7 of import list, with supporting data, along with their use. 2. Use of Aluminium castings and justification of its quantity. 3. Wastage justification for all the items of import.			

64	Case No.:19/40/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00617/AM09/	RLA File :11/24/040/00063/AM09/	Lic.No/Date:1110019186 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

65	Case No.:7/40/81-ALC2/2008	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00605/AM09/	RLA File :03/95/040/00514/AM09/	Lic.No/Date:0310497803 15.12.2008	Defer Date:14.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words “ made of GI Wire” may be suffixed with the description of export product.
2. Words “ of relevant diameter” may be suffixed with the description of import item and quantity of this item may be allowed as 659736 Kgs. inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

66	Case No.:8/40/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00606/AM09/	RLA File :03/95/040/00711/AM09/	Lic.No/Date:0310497822 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.			

67	Case No.:9/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM09/	RLA File :03/95/040/01228/AM08/	Lic.No/Date:0310497835 15.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

68	Case No.:20/40/81-ALC2/2008	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM09/	RLA File :03/95/040/00789/AM09/	Lic.No/Date:0310498217 16.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			

1. Word "relevant" may be prefixed with the description of import item at S.No. 1 and quantity of this item may be allowed as applied for i.e. 246001 Kgs inclusive of 2 wastage
2. Quantity of import item at S.No.2 may be allowed as 13475 Sq. Mtrs. inclusive of 10 % wastage.
3. Quantities of import items at S.Nos.3 & 4 may be allowed as 8034 Kgs. & 19076 Kgs respectively inclusive of 5 % wastage..
4. Quantity of import item at S.No.5 may be allowed as 18953 Sq. Mtrs. inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

69	Case No.:21/40/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00619/AM09/	RLA File :03/95/040/00133/AM09/	Lic.No/Date:0310498224 16.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

70	Case No.:25/40/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00623/AM09/	RLA File :05/24/040/00548/AM09/	Lic.No/Date:0510232760 16.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be allowed as 102308 Kgs. inclusive of 1 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 12576 Kgs. inclusive of 2 % wastage. 3. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 35896 Kgs., 18993 Kgs. & 1889.3 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

71	Case No.:24/40/81-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00622/AM09/	RLA File :03/94/040/00747/AM09/	Lic.No/Date:0310498393	Defer

		17.12.2008	Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 26.05.2009.		

72	Case No.:26/40/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM09/	RLA File :05/24/040/00365/AM09/	Lic.No/Date:0510232761 17.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

73	Case No.:29/40/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM09/	RLA File :07/24/040/00494/AM09/	Lic.No/Date:0710061793 18.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

74	Case No.:32/40/81-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00630/AM09/	RLA File :07/24/040/00466/AM09/	Lic.No/Date:0710061856 22.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

75	Case No.:33/40/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00631/AM09/	RLA File :05/24/040/00607/AM09/	Lic.No/Date:0510233151 22.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DC(SSl) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as 1.01 kg/kg content in the export product

R/A may take suitable consequential action accordingly.

76	Case No.:34/40/81-ALC2/2008	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00632/AM09/	RLA File :05/24/040/00069/AM09/	Lic.No/Date:0510233176 23.12.2008	Defer Date:14.04.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

Quantities of import items may be allowed as given below on net to net basis as claimed by the firm:

Import item Sl. No.	Quantity in Kgs	Import item Sl. No.	Quantity in Kgs
1	202.8	39	4.4
2	186.6	40	197.5
3	15.6	41	79
4	23.2	42	181.7
5	21.4	43	9.9
6	1.0	44	375
7	12	45	100
8	10.8	46	345
9	0.3	47	35
10	34.3	48	21.6
11	32.2	49	19.8
12	1.5	50	0.6
13	19.2	51	203.4
14	17.9	52	190.8
15	0.91	53	14.4
16	23.2	54	720
17	21.4	55	230

18	1.0	56	890
19	36.2	57	80
20	33.5	58	70
21	2.0	59	1800
22	27	60	1070
23	25.2	61	930
24	1.3	62	80
25	54	63	70
26	50.3	64	1800
27	2.6	65	1150
28	82.7	66	570
29	75.6	67	1440
30	5.1	68	110
31	56.7	69	70
32	52.8	70	1800
33	2.9	71	1840
34	46.6	72	1480
35	43.7	73	90
36	2.9	74	70
37	67	75	180
38	54		

R/A may take suitable consequential action accordingly.

77	Case No.:35/40/81-ALC2/2008	Party Name:SARRALLE EQUIPMENT INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM09/	RLA File :02/24/040/00229/AM09/	Lic.No/Date:0210121439 23.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.			

78	Case No.:36/40/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00634/AM09/	RLA File :07/24/040/00533/AM09/	Lic.No/Date:0710061932 23.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.

79	Case No.:8/42/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM09/	RLA File :06/24/040/00051/AM09/	Lic.No/Date:0610014848 24.12.2008	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			

80	Case No.:1/46/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00684/AM09/	RLA File :03/94/040/00957/AM09/	Lic.No/Date:0310503348 21.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2008-TW dated 30.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

81	Case No.:2/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00685/AM09/	RLA File :31/24/040/00282/AM09/	Lic.No/Date:3110037092 21.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			

1. Quantities of import items at S.No.1, 2 & 3 may be allowed as 5782 Kgs., 5782 Kgs & 46254 Kgs. respectively inclusive of 6% wastage.
2. Quantities of import items at S.No. 4 & 5 put together may be allowed within 2 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

82	Case No.:3/46/81-ALC2/2008	Party Name:MAHINDRA COMPOSITES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM09/	RLA File :31/24/040/00278/AM09/	Lic.No/Date:3110037097 21.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Drawing/design/specifications of export product. 2. Weight of out brought brass item/hardware as well as moulding compound separately in each export product. 3. Process of manufacturing with process flow chart and wastage stage wise. 4. Wastage justification for the imported inputs.			

83	Case No.:5/46/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00688/AM09/	RLA File :11/24/040/00053/AM09/	Lic.No/Date:1110019444 22.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Export product wise information in respect of item at S.No. 4, 5, 8, 9, 11 & 11(a) of Standard Deficiency Format.			

84	Case No.:6/46/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00689/AM09/	RLA File :07/24/040/00569/AM09/	Lic.No/Date:0710062504 22.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer a copy of the firm's application to DIPP for examination and comments. The case stands deferred and to be re-listed on 09.06.2009.			
85	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			
86	Case No.:11/46/81-ALC2/2008	Party Name:PRAGATHI CONTROLS,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00694/AM09/	RLA File :07/24/040/00575/AM09/	Lic.No/Date:0710062551 23.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			
87	Case No.:7/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00690/AM09/	RLA File :31/24/040/00281/AM09/	Lic.No/Date:3110037128 23.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			

1. Quantities of import items at S.No.1, 2, 3, 4, 5 & 6 may be allowed as 5782 Kgs., 7709 Kgs , 13491 Kgs., 21200 Kgs., 25054 Kgs. & 17345 Kgs. respectively inclusive of 6% wastage.
2. Quantities of import items at S.No.7 & 8 put together may be allowed within 2 % of FOB value of exports

R/A may take suitable consequential action accordingly.

88	Case No.:8/46/81-ALC2/2008	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00691/AM09/	RLA File :31/24/040/00283/AM09/	Lic.No/Date:3110037129 23.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.No.1, 2 & 3 may be allowed as 17345 Kgs., 38545 Kgs & 46254 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No.4 & 5 put together may be allowed within 2 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

89	Case No.:9/46/81-ALC2/2008	Party Name:DEVI POLYMERS PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00692/AM09/	RLA File :04/24/040/00241/AM09/	Lic.No/Date:0410101869 23.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

90	Case No.:12/46/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00695/AM09/	RLA File :03/95/040/00887/AM09/	Lic.No/Date:0310503864 27.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the written recommendations of MIT, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- a. Items of import nos. 1-4 may be allowed on net to net basis. b. Items of import nos. 5-7 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

91	Case No.:13/46/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00696/AM09/	RLA File :03/95/040/00529/AM09/	Lic.No/Date:0310503868 27.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 09.06.2009.			

92	Case No.:14/46/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00697/AM09/	RLA File :07/24/040/00551/AM09/	Lic.No/Date:0710062589 27.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 09.06.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5, 8, 9, 11 & 17 of Standard Deficiency Format.			

93	Case No.:15/46/81-ALC2/2008	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00698/AM09/	RLA File :31/24/040/00293/AM09/	Lic.No/Date:3110037170 28.01.2009	Defer Date:14.04.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

94	Case No.:18/46/81-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00701/AM09/	RLA File :05/24/040/00653/AM09/	Lic.No/Date:0510235197 28.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “ Alloy Steel “ may be prefixed with the description of export products at Sl. No 1 & 2. 2. Quantities of export products at Sl. No. 1 & 2 may also be specified as 3240 Mtrs. & 5720 Mtrs. respectively in addition to quantity in weight. Quantities of import items may be allowed as under: a) Word “ Relevant” may be pre-fixed with the description of import item at Sl.No.1 and its quantity may be allowed as 699.9 MT after taking clue from SIONS at Sl. No. C-495 & C-1289 b) Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as 957 Kgs, 2098 Kgs & 20336 Kgs respectively after taking clue from SION at Sl.No. C- 1289. R/A may take suitable consequential action accordingly.			

95	Case No.:19/46/81-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00702/AM09/	RLA File :05/24/040/00669/AM09/	Lic.No/Date:0510235204 28.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the			

recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Range 2" may be added in the description of export product.
2. Word "Relevant" may be prefixed and words " 2-7/8" OD " may be suffixed with the description of import item at Sl.No. 1.
3. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as applied for as per SION C-391
4. Quantity of import item at S.No.4 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

96	Case No.:22/46/81-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00705/AM09/	RLA File :05/24/040/00682/AM09/	Lic.No/Date:0510235206 28.01.2009	Defer Date:14.04.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Range 3" may be added in the description of export product. 2. Quantities of import items at S.Nos. 1, 2 & 4 may be allowed as applied for as per SION C-362 3. Quantity of import item at S.No.3 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

97	Case No.:1/2/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Case Added
	HQ File :01/81/050/00001/AM10/	RLA File :05/24/040/00777/AM09/	Lic.No/Date:0510239346 01.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

98	Case No.:2/2/81-ALC2/2009	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Case Added
	HQ File :01/81/050/00002/AM10/	RLA File :03/95/040/00958/AM09/	Lic.No/Date:0310514002 01.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

99	Case No.:3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Case Added
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514047 01.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

100	Case No.:4/2/81-ALC2/2009	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2009 14.04.2009	Status:Case Added
	HQ File :01/81/050/00004/AM10/	RLA File :31/24/040/00341/AM09/	Lic.No/Date:3110037984 01.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 09.06.2009.			

PART –A -DEFFER

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.2/81/09	F.No.01/81/162/1072 /AM08/DES-II
Dated: 14-04-2009	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 26.05.2009.

PART -AR – DEFFER

S.No.1

Case No. AR-38	M/S Kalptaru Power Transmission Ltd., Gandhinagar
Meeting No.2/81/09	F.No.01/81/162/036/AM09/DES-II
Dated 17-02-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to close the case on the part of NC and decided to advise the firm to apply for ad-hoc wastage norms with the approval of concerned development commissioner.

S.No 2

Case No.AR	M/s Raychem RPG Ltd.Mumbai
Meeting No.2/81/09	F.No.01/81/162/772 /AM07/DES-II
Dated: 14-04-2009	Advance Licence No 0310340407 dt 21-07-2005
	RLA F.No.03/95/39/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 09.06.2009.

S.No.3

Case No. AR 27	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 2/81/09	F.No.01/81/50/387/AM08/DES-II
Dated: 14-04-2009	Advance Licence No.3110031266 dt. 31-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 09.06.2009.

S.No.4

Case No. AR 28	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 2/81/09	F.No.01/81/50/397/AM08/DES-II
Dated 14-04-2009	Advance Licence No.3110031274 dt. 24-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 09.06.2009.

PART -B- DEFFER

S.No.1

Case No. B-1	M/S Hindustan Copper Ltd., Kolkata
Meeting No.2/81/09	F.No.01/81/162/444/AM09/DES-II
Dated 14-04-2009	Adv.Lic.No.0210086800 dt.06-03-2006 & Adv.Lic.No.0210085319 dt.06-03-2008
	RLAF.No.05/26/076/0013/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to refer the matter to M/o Mines for examination and comments. The case stands deferred and to be relisted on 09.06.2009.

PART -C - DEFFER

S.No.1

Case No. C-35	M/S Raajratna Fasteners Pvt.Ltd.Ahmedabad Through EEPCL, Kolkata
Meeting No.2/81/09	F.No.01/81/162/646/AM09/DES-II
Dated 14-04-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of M/o Steel. It has also been decided to refer a copy of the application of the firm to DIPP. The case stands deferred and to be re-listed on 09.06.2009.

S.No.2

Case No. C-8	M/S .Suzlon Generators Pvt. Ltd.
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Meeting No 2/81/09	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 14-04-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 09.06.2009.

S.No. 3

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 2/81/09	F.No. 01/81/162/677/am08/DES-II
Dated: 14-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONs:-

- | | |
|----------------------------|-------------|
| 1. Sh. Shyam Sunder, DDG - | DGFT |
| 2. Sh. B.D. Ghosh | - M/o Steel |
| 3. Sh. B.C. Nayak, D.O. | - DHI |

The case stands deferred and to be relisted on 09.06.2009.

PART -D – DEFFER

S.No.1

Case No D-1	M/S Nagreeka Foils Ltd.,Mumbai Through EEPC,Kolkata
Meeting No.2/81/09	F.No.01/81/162/648/AM09/DES-II
Dated 14-04-2009	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 02/81 scheduled to be held on 14.04.2009 but actually held on 21.04.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 26.05.2009.
